Sl. No.	District name	No of Houses Sanctioned
22,	Thane	55,055
23.	Wardha	834
24.	Washim	386
	Grand Total	1,40,519

Guidelines for municipal reforms

- 693. SHRI K. R. ARJUNANI : Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether it is a fact that, as per guidelines set by Government for municipal reforms, States would come out with a policy to facilitate value capture financing and under this mechanism, the revenue generated has to be shared with municipalities;
- (b) whether it is also a fact that credit rating of municipalities is also aimed at helping municipal bodies to raise finance from market through bonds;
- (c) whether municipalities are expected to recruit new employees through lateral entry for professionals as per the said guidelines; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) Yes, Sir.

(c) and (d) No, Sir.

Real estate projects under RERA

- 694. SHRIMATI VIJILA SATHYANANTH: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:
- (a) whether it is a fact that around 20,000 real estate projects have been registered across India under the Real Estate Regulation Act (RERA);
- (b) whether it is also a fact that keeping most of the ongoing or incomplete projects out of the ambit of RERA by States needs to be rectified;
- (c) whether more projects would come under RERA and these would be tracked for the benefit of buyers; and